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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

T.P. No. 66/NCLT/AHM/2017 (New)
Madhya Pradesh High Court Jabalpur Bench C.P. No. 14/2015(Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

Name of the Company:

Legend Distilleries Pvt. Ltd.

With

SOM Distilleries & Breweries Ltd.

Section of the Companies Act:

Section 391-394 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION

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<u>ORDER</u>

Learned FCA Mr. Pradeep Mutreja present for Petitioner.

Legend Distilleries Pvt Ltd with SOM Distilleries & Breweries Ltd filed Company Petition no. 14/2015 before the Hon'ble High Court of Madhya Pradesh, Jabalpur Bench seeking sanction of amalgamation of Legend Distilleries Pvt Ltd with SOM Distilleries & Breweries Ltd.

The Hon'ble High Court of Madhya Pradesh, Jabalpur Bench by its order dated 08.10.2015 made in CP 14/2015 fixed the date of hearing.

Hon'ble High Court of Madhya Pradesh, Jabalpur Bench transferred CP 14/2015 to this Tribunal and the same is renumbered as TP 66/2017.

Heard arguments of learned FCA for petitioner.

However, considering the change in forum and in view Rule 16(1) of the Companies (Compromise, Arrangements, and Amalgamation) Rules, 2016.

This Tribunal passed the following order: -

1) Date of hearing fixed as 09.01.2018.

- 2) Petitioner is directed to publish notice in the newspaper in which already publication has been made, informing the date of hearing with specific mention that it is in continuation of public notice issued as per the order of the Hon'ble High Court Madhya Pradesh, Jabalpur Bench dated 08.10.2015. publication of notice shall appear at least 10 ten days before the date of hearing fixed.
- 3) Petitioner is directed to serve notice to following statutory authorities:
 - a. Central Government through Regional Director.
 - b. Registrar of Companies.
 - c. concerned Income Tax Authorities.
 - d. Official Liquidator, in case of Transferor company
 - e. National Stock Exchange
 - f. Bombay Stock Exchange
 - g. SEBI
 - h. Reserve Bank of India
 - i. Competition Commission of India

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

4) Petitioner is directed to issue individual notices at least 10 days before date of hearing to shareholders, secured and unsecured creditors, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing.

Petitioner shall file proof of service in respect directions 1 to 4 before this Tribunal. List the matter on 09.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 27th day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL